

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 200/TT/2012

Subject : Approval of transmission tariff for 765 kV S/C Fatehpur-Agra T/L associated with Supplementary Transmission System under DVC and Maithon Right Bank Project in Northern Region for tariff block 2009-14

Date of Hearing : 20.10.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : PGCIL

Respondents : Uttar Pradesh Power Corporation Ltd. and 16 others

Parties present : Shri. S.S. Raju, PGCIL
Shri. M.M. Mondal, PGCIL
Shri. S.K Venkatesan, PGCIL
Ms. Seema Gupta, PGCIL
Ms. Sangeeta Edwards, PGCIL

Record of Proceedings

1. The representative of the petitioner submitted as under:-
 - a) This petition is for determination of transmission tariff of 765 kV S/C Fatehpur-Agra transmission line associated with Supplementary Transmission System under DVC and Maithon Right Bank Project. As per Investment Approval dated 29.8.2008, the transmission system was scheduled to be completed within 48 months progressively from the date of Investment Approval, i.e. by 1.9.2012. The asset has been commissioned on 1.6.2012. There is no time over-run;
 - b) There is increase in the cost of the project and IDC. Copy of RCE and the revised apportionment of the cost for the asset covered in the petition have been submitted vide affidavit dated 16.10.2014.

2. The Commission observed that IDC has increased, though there is no time over-run. The Commission directed the petitioner to submit the following information on affidavit before 14.11.2014 with a copy to all the respondents:-



- a) Entire scheme of the project;
- b) Break-up of IDC and IEDC;
- c) Whether efforts were made by the petitioner to match the commissioning of transmission line with that of the generating stations and details of discussion in this regard with constituents of Northern Region.

3. The Commission directed that due date of filing the information should be complied with and information received after the date shall not be considered while passing the order.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief Legal

